

ITEM NO.7

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 35415/2023

(Arising out of impugned final judgment and order dated 19-09-2022 in CRLA No. 351/2022 passed by the High Court Of Judicature At Bombay)

HANY BABU

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY & ANR.

Respondent(s)

(IA No.179983/2023-CONDONATION OF DELAY IN FILING and IA No.179985/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.179986/2023-EXEMPTION FROM FILING O.T. and IA No.179988/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KAROL

For Parties

Mr. Vairawan A.s, AOR
Ms. Payoshi Roy, Adv.
Mr. Sidharth Sharma, Adv.
Mr. S. Prabu Ramasubramanian, Adv.
Mr. Bharathimohan M, Adv.
Ms. Priya R, Adv.
Mr. S. Sabari Balapandiyan, Adv.
Mr. Manoj Kumar A,, Adv.
Mr. Santhosh K, Adv.
Mr. Avinash Kumar, Adv.

Mr. Yug Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable three weeks hence.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR